

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

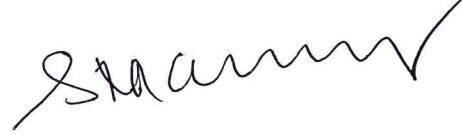
**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/06/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER :**  
**PETITION NUMBER : IND/1615/CB/2017**  
**NAME OF THE PETITIONER(S) : D. SUYARAJ**  
**NAME OF THE RESPONDENT(S) : S.M. DETERGENTS PVT LTD & 2 OTHERS**  
**UNDER SECTION : 241/242**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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**REPRESENTATION BY WHOM**

<p>① - R. Shankaranarayanan &amp; S. Manjula Devi, ADV for KSA &amp; CO</p>	<p>for petitioner</p>	
<p>R. VIDHYA SHANKAR ADV. for Respondents R. Vidhya Shankar</p>		

**ORDER**

Shri R Shankaranarayanan, senior counsel and Ms S Manjula Devi, counsel for petitioner are present. Shri R Vidhyashankar, counsel for respondents present. The matter under consideration has not been numbered by the Registry on the grounds that the petitioner has not fulfilled the requirements u/s 244 of the Companies Act, 2013. However, during the course of preliminary arguments, counsel for respondents submitted that there is no objection for numbering the petition which is without prejudice to the rights and contentions of the respondents. Therefore, the Registry is directed to number the petition and the respondents are directed to file counter within three weeks thereafter rejoinder may be filed by the petitioner within one week. Put up on 30.06.2017 at 10.30 A.M.

  
**(Ch. Md. Sharief Tariq)**  
**Member (Judicial)**

  
**(K. Anantha Padmanabha Swamy)**  
**Member (Judicial)**